



\$~121

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ LPA 512/2021

**ENFORCEMENT DIRECTORATE** ..... Appellant

Through: Mr.Zoheb Hossain, Advocate  
versus

**NITIN JAIN , LIQUIDATOR, PSL. LIMITED** ..... Respondent

Through: Mr. Kirti Uppal, Senior Advocate  
with Mr. Aditya Gauri, Mr.Amar  
Vivek and Ms.Riya Gulati, Mr.  
Mr. Devesh Makhija and Mr. Anish  
Dewan, Advocates for respondent  
No. 1.  
Mr. Ayush Acharjee, Advocate for  
EARC.  
Mr. Rajesh Kumar, Mr. Nipun  
Sharma with Mr. Anant Gautam,  
Mr. Sachin Singh and Mr. Vidur  
Ahluwalia, Advocates for Canara  
Bank

**CORAM:**

**HON'BLE MR. JUSTICE MANMOHAN**

**HON'BLE MR. JUSTICE DINESH KUMAR SHARMA**

**ORDER**

%

**02.05.2022**

**CM APPL. 20914/2022**

Present application has been filed seeking permission to the liquidator to proceed with the sale of the assets of the Corporate Debtor (including scrap), which have not been attached vide the Provisional Attachment order dated 2<sup>nd</sup> December,2021 and to allow the proceeds to be used to pay unpaid



Liquidation Costs comprising primarily the dues of workmen and employees.

Issue notice.

Mr. Zoheb Hossain, Mr. Ayush Acharjee and Mr. Rajesh Kumar, learned counsel accept notice on behalf of the non-applicants. They state that they have no objection to the present application being allowed.

Consequently, the present application is allowed and the liquidator is permitted to proceed with the sale of the assets of the Corporate Debtor (including scrap), which have not been attached vide the Provisional Attachment order dated 2<sup>nd</sup> December, 2021.

Accordingly, present application stands disposed of.

**MANMOHAN, J**

**DINESH KUMAR SHARMA, J**

**MAY 2, 2022**  
**st**